

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – I**

ITEM No.220- IA/435(AHM) 2024  
In  
CP(IB) 409 of 2020

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Skystep trading Ltd  
V/s  
Tradohub B2B Ltd

.....Applicant

.....Respondent

**Order delivered on 01/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the IP : Mr. Sachin Navin Sinha, Liquidator  
For the Respondent : Mr. Ravi Pahwa, Advocate for R-1,  
: Mr. Jaimin Dave, Advocate a/w.  
: Ms. Hirva Dave, Advocate for - R-5.  
: Mr. Jainish Shah, Advocate for R-8  
(ICICI Bank)

**ORDER**

A service report has been filed by the applicant / liquidator qua the service notice upon the respondent Nos. 2 and 3 vide inward diary No. D-3618 on 28.04.2024, which reflects that service of notice was affected upon the respondent Nos. 3 on 23.04.2024, as per the tracking report and also through e-mail upon the respondent Nos. 2 and 3, as per the Annexure-4 annexed with the service report.

None is present for the respondent Nos. 2 and 3.

Learned Counsel for the respondent No. 5 has filed a reply today across the bar by giving an advance copy to other side. The same is taken on record.

Learned Counsel for the respondent Nos. 1 seeks one more opportunity to file reply, as due to mistake in the reply, it could not be filed. Let the same be filed. Thereafter, rejoinder, if any be filed by the Applicant before next date.

Re-list on 12.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**